

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRILLION REAL ESTATE AND PROPERTIES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Trillion Real Estate and Properties (India) Private Limited
2	Date of incorporation of corporate debtor	26/02/2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Pune (MH)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102PN2008PTC131491
5	Address of the registered office and principal office (if any) of corporate debtor	417, 1st Floor, Natu Wada, Dsk Chintamani, Shaniwar Peth, Pune, Maharashtra
6	Insolvency commencement date in respect of corporate debtor	Date of Order – 12/02/2026 Date of Intimation to IRP – 16/02/2026
7	Estimated date of closure of insolvency resolution process	15/08/2026
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	CMA Srigini Rajat Naidu IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Block No. 11-12, First floor, Mount Annex, Opp. Oriental Insurance Co., Mount Road, Ext. Sadar, Nagpur – 440001 Email- rajat_naidu@yahoo.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	CMA Srigini Rajat Naidu Address: 1502-Ved Solitaire, Cement Road, Dharampeth Extension, Shivaji Nagar, Nagpur (MH) – 440010 Email: treppl.cirp@gmail.com
11	Last date for submission of claims	02/03/2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency Resolution Process of the Trillion Real Estate and Properties (India) Private Limited on 12/02/2026. Copy of order received by Interim Resolution professional on 16/02/2026.

The creditors of Trillion Real Estate and Properties (India) Private Limited, are hereby called upon to submit their claims with proof on or before 02/03/2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Financial Creditors, Operational Creditors, Workman and Employees, Authorised Representative of Workmen or Employees, Other Stakeholders may download the relevant forms from the following link:

<https://www.ibbi.gov.in/home/downloads>

S/d

CMA Srigini Rajat Naidu

IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513

Interim Resolution Professional

Date: 18/02/2026

Place: Nagpur

Trillion Real Estate and Properties (India) Private Limited

Mo.No: 9422507009